

1	2	3	4
6	Tilak Nagar	2	Nil
7	R. K. Puram	3	Nil
8	Pushp Vihar	2	Nil
9	Kalka Ji	2	Nil
10	R. K. Puram Sec. 6	2	Nil
11	Kasturba Nagar	2	Nil
12	Kali Bari	1	1
13	South Avenue	2	Nil
		26	4@

Requisition for filling up the vacant posts of Homoeopathic Doctors has been sent to the U.P.S.C.

Under Department of Homoeopathy, Government of National Capital Territory of Delhi

Sr. No	Name of the Post	Pay Scale	Sanc- tioned	Filled	Vacant
A Directorate of ISM & Homoeopathy (Head Quarter)					
1	Dy. Director (Homoeo.)	Rs. 3000-5000	1	-	1
2	Asstt. Director (Homoeo.)	Rs. 3000-4500	1	1	Nil
B Nehru Homoeopathic Medical College and Hospital					
1	Principal	Rs 3700-5000 (plus NPA)	1	1*	Nil
2	Professor	Rs. 3000-5000 (plus NPA)	4	-	4
3	Asstt. Professor	Rs. 3000-4500 (plus NPA)	6	4	2
4	Lecturer	Rs 2200-4000 (plus NPA)	6	3*	3
5	Medical Officer	Rs. 2000-3500 (plus NPA)	2	2	Nil
6	Demonstrator	Rs 1640-2900 (plus NPA)	18	17	1
C Homoeopathic Dispensaries					
	Junior Medical Officer	Rs 2200-3500 (plus NPA)	31	29	2
	Medical Officer (Homoeo.)	Rs 2200-4000 (plus NPA)	16	9*	7

* 9 posts of Homoeopathic doctors have been filled on contractual basis for a consolidated salary of Rs. 6000/- p.m. for a period of 8½ days.

Conviction Rate in Criminal Cases

2027. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the conviction rate in criminal cases is low;

(b) if so, the reasons therefor, and the steps proposed to be taken by the Government to asselerate the disposal of criminal cases;

(c) whether police has been found guilty of planting evidence and harassing innocent people; and

(d) if so, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) According to available information, the percentage of convictions in IPC cases during the year 1993 to 1996 was as under:

Year	Conviction Rate
1993	45.9%
1994	42.9%
1995	42.1%
1996	37.8%

'Public Order' and 'Police' are state subjects as per the Seventh Schedule to the Constitution of India. As such, the registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. The Central Government has, however, been sending advisories, from time to time, to the State Governments which, *inter alia*, include sensitisation programmes, training to police personnel and award of exemplary punishment to guilty police personnel.

In order to speed up the disposal of cases, the Central Government has taken a series of steps to simplify procedures on the basis of the advice and recommendations of expert bodies like the Law Commission., Conferences of Law Ministers, Chief Ministers and Chief Justices and other concerned with the administration of justice are also held periodically and the recommendations and conclusions emerging from such exchanges and consultations are implemented and their progress closely monitored.

[Translation]

Indian Relations with Brazil

2028. SHRI MAHESH KANODIA :
SHRI ANAND RATNA MAURYA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether India and Brazil have signed any agreement to increase cooperation in the field of health and pharmaceuticals;